

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 446/2022

In the matter of:

Balwinder Kumar

.....Applicant

Versus

State of Haryana & Ors.

.....Respondents

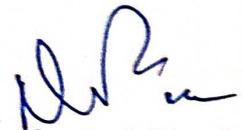
NDOH: 19.04.2024

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Filed By

Place: Delhi



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**REPLY ON BEHALF OF THE RESPONDENT NO. 7, M/S JAI
SHREE RAM SCREENING PLANT.**

IT IS MOST RESPECTFULLY SHOWETH:

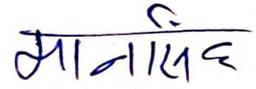
1. That this Hon'ble Tribunal took up the above referred matter on the application of one Balwinder Kumar and the applicant herein was impleaded as a respondent in the said matter.
2. That the answering respondent herein craves the leave of this Hon'ble Tribunal to file a short-reply pertaining to the core issue and seeks liberty to file a detailed reply with the permission of the Hon'ble Tribunal, as and when directed or required by this Hon'ble Tribunal.
3. That the present application filed by the Applicant is based on false and frivolous grounds.

4. That no air/water pollution is being caused by the answering Respondent.
5. That the applicant has filed the present petition with certain vested interests and *mala fide* intentions alleging false and frivolous facts, hence deserves to be dismissed at the threshold.
6. That the answering respondent denies each and every allegation unless and until specifically admitted.
7. That the respondent is a law abiding citizen and has not committed any wrong as being alleged by the complainant herein. The allegations of being involved in illegal mining are false and vehemently denied.
8. That the respondent is having a valid consent to operate under the Air and Water Act, from the Haryana State Pollution Control Board to run a Screening Plant and the same is valid till 31/03/2027 and has not violated any of the conditions as imposed by the HSPCB.
9. That respondent herein purchases raw material from the licences/approved contractors of Department of Mines and Minerals only for the purpose of Screening of the same. The answering respondent is in no manner involved in any kind of mining whether legal or illegal and carries out the work of only screening the raw material received and after screening/separation the material is accordingly sold to purchasers.

10. That as per the information available, all the trucks carrying the raw material strictly comply with the provisions and conditions of the CTO and the local laws.
11. That all precautions are taken while transporting the material from the licensed Quarry to the plant of the respondent and the answering respondent has not violated any laws and the said allegations are false and vehemently denied.
12. That the answering Respondent is conscious about the environment and makes all endeavours to preserve environment and is very conscientious towards the environment and has set up a green belt to maintain ecological balance.
13. That at the plant effective Water and Air Pollution control measures are taken which are always well maintained and kept functional when the Plant is in operation.
14. That as the respondent is sensitive, conscious towards the environment and keeping the in mind the vision of clean environment, the respondent is ready and willing to undertake any measures/directions passed by this Hon'ble Tribunal for further clearing/maintaining the environment.
15. That the answering respondent most respectfully submits, that knowingly/deliberately he has not violated any direction(s)/provisions passed by this Hon'ble Tribunal or the Environment protection Act etc.

In view of the submissions made herein above, it is most respectfully submitted that the application filed by the applicant against the respondent herein, is entirely frivolous, motivated and without any substance and hence deserves to be dismissed.

It is prayed accordingly.


Man Singh

THROUGH:


ADVOCATE

PLACE: NEW DELHI

DATED:

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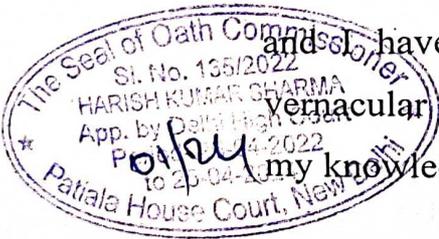
State of Haryana & Ors.

.....Respondents

AFFIDAVIT

I Man Singh s/o Sh. Jai Pal aged about 48 years r/o Kohliwala (68), Yamuna Nagar, Haryana, presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am owner/person incharge for the business and day to day operations of M/S Jai Shree Ram Screening Plant, Resp. no. 7 herein as such I am conversant with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That the accompanying reply has been drafted under my instructions and I have read and understood the contents of the same in vernacular and say that what is stated therein, is true to the best of my knowledge and belief and no part of it is false.



Man Singh
DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true to the best of my knowledge and belief.

No part of the affidavit is false and nothing material has been concealed therefrom.

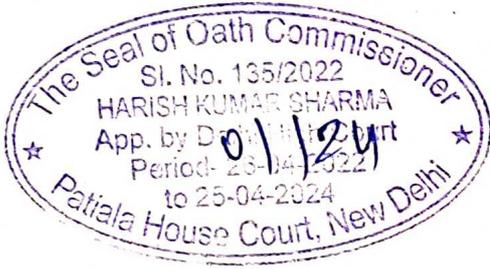
18 APR 2024

Verified at New Delhi on this the 18th Day of April 2024.

[Handwritten Signature]

I identify the Deponent who has signed in my presence

JTina
DEPONENT



18 APR 2024

CERTIFIED THAT THE DEPONENT
Shri/Smt./Kmr. *Man Singh*
S/o, W/o, D/o *Su. Jai Ram*
R/o.....
identified By *Ms. Anjali Adv*
has Solemnly sworn at Delhi
on *01/2024*
that the contents of the affidavit
have been read and verified and are
true and correct.

10..... *[Signature]*

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PB, NEW DELHI

OA No. 446 of 2022

IN THE MATTER OF:

BALWINDER KUMAR

STATE OF HARYANA & ORS

VERSUS

...APPLICANT

...RESPONDENTS



KNOW ALL to whom these presents shall come that I, Man Singh s/o Sh. Jai Pal r/o Kohliwala (68), Yamuna Nagar, Haryana, the abovenamed respondent no.7 do hereby appoint:-

NARENDER PAL SINGH, ANJALI
ADVOCATES

Danube Consulting- Law Firm

K-18 LEVEL – 1, GREEN PARK MAIN, NEW DELHI-110 016

8, LAWYERS' CHAMBERS, PATIALA HOUSE COURTS, NEW DELHI – 110 001

Ph: 011-46010090, Mob: 09311010090, email: office@danubeconsulting.in

(hereinafter called the advocate(s) to be my/our Advocate in the above-noted case authorize them:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court & Supreme Court of India subject to payment of fees separately for each court by me/us;

To sign, file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage;

To file and take back documents for admit and/or deny the documents of opposite party;

To withdraw or compromise the said case or submit to arbitration any difference or disputes that may arise touching or in any manner relating to the said case;

To take execution proceedings;

To deposit, withdraw and receive money, cost cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case;

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign, the power of attorney on our behalf.

And I/we undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or part to the fee agreed by me/us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court for a period of one year only I/we hereby agree that once the fees is paid. I/we will not be entitled for the refund of the same in any case.

In witness whereof I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 18th day of April 2024.

Accepted subject to the terms of the fees.

Advocate

[Signature]
21/04/2023

Client

[Signature]

